

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI

COURT-VI

Item No. 224
355/252/ND/2020

IN THE MATTER OF:

M/s. GDS Valuetech Pvt. Ltd.

...APPELLANT

Vs.

ROC

...RESPONDENT

Section

Under Section 252

**Order delivered on 22.01.2021
(Virtual Hearing)**

Coram:

SHRI P.S.N. PRASAD, HON'BLE MEMBER (JUDICIAL)

DR. V.K. SUBBURAJ, HON'BLE MEMBER (TECHNICAL)

For the Petitioner/Appellant

**:Mr. Mani Bhushan Sinha,
Advocate.**

For the ROC

:Ms. Mitika, AROC.

For the Income Tax Department

**:Mr. Ankit Singh, Proxy Counsel
for Ms. Easha Kadian, Standing
Counsel.**

ORDER

Heard the submissions made by the counsel for the appellant. AROC is present and submitted that they have filed report in the matter. None appeared for the Income Tax Department. However, the proxy counsel for the Jr. St. counsel for the Income Tax Department was there at the time of virtual hearing of the matter. Proxy counsel for the Income Tax Department is directed to sent an intimation to the Income Tax Department for entrustment of this matter. Jr. St. counsel is also directed to file their report earliest. This Tribunal is not very happy with the Income Tax Department for not responded before the Tribunal. Post the matter to **3rd March, 2021.**

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**(V.K. Subburaj)
Member (T)**

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**(P.S.N. Prasad)
Member (J)**

(Annu)